

FORM B - PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF "AJS IMPEX PRIVATE LIMITED"

RELEVANT PARTICULARS

1	Name of Corporate Debtor	AJS Impex Private Limited
2	Date of incorporation of corporate debtor	8th May 2006
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Mumbai
4	Corporate Identity No. of corporate debtor	U74900MH2006PTC161680
5	Address of the registered office and principal office (if any) of the corporate debtor	Office No. 211, 2nd Floor, Hubtown Solaris, Saiwadi N. S. Phadake Road, Near Hotel Regency, Andheri (E), Mumbai, Maharashtra, India, 400069
6	Date of closure of Insolvency Resolution Process	30th April 2024
7	Liquidation commencement date of corporate debtor	30th April 2024
8	Name and registration number of the insolvency professional acting as Liquidator	Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040
9	Address and e-mail of the Liquidator, as registered with the Board	Birendra Kumar Agrawal, F-1602, Tower A, Runwal Elegante, Lokhandwala Complex Lane, Near Raheja Classiq, Veera Desai Road, Andheri (West), Mumbai - 400053. Maharashtra. Email: bk@bhamaconsulting.com
10	Address and e-mail to be used for correspondence with the Liquidator	913, Corporate Annexe, Sonawala Road, Near Udyog Bhawan, Goregaon East, Mumbai 400063. Maharashtra. Email: cirp.ajsimpex@gmail.com
11	Last date for submission of claims	30th May, 2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the "AJS Impex Private Limited" on 30th April, 2024.

The stakeholders of "AJS Impex Private Limited" are hereby called upon to submit their claims with proof on or before 30th May, 2024, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 01st May, 2024

Place: Mumbai

Sd/-

Agrawal
Birendra Kumar Agrawal
Liquidator of AJS Impex Private Limited
IBBI/IPA-001/IP-P00564/2017-18/11040

